

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

CP No.439/2016 in OA No.1849/2015

This the 11th day of January, 2017

Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Shri V.N. Gaur, Member(A)

Mr. Rajesh Kumar
S/o Shri Ramesh Kumar
R/o 609 Khera Kalan, Near Masjid
Delhi-82. ... Applicant

(By Advocate:Ms. Shilpi Satyapriya Satyam)

Versus

1. Shri V K Singh
Delhi Subordinate Service Selection Board
FC-18, Institutional Area, Karkardooma
Delhi, Through its Chairman
2. Shri Rakesh Mehta
The Govt. of NCT of Delhi
Through its Chief Secretary
Delhi Secretariat, Payers Building
I.P. Estate, New Delhi.
3. Dr. Madhu R. Teotia, Delhi Jal Board
Through its Secretary, Govt. of NCT of Delhi
Varunalaya, Karol Bagh
Delhi-05. ..Respondents

(By Advocate: Shri K M Singh)

ORDER (Oral)

Shri V. Ajay Kumar, Member(J):

Heard both sides.

2. OA No.1849/2015 was disposed of by an order dated 21.01.2016 with the following directions:-

"5. In the wake, we think it appropriate to direct the respondents to decide the said representation (Annexure A-3) dated 05.05.2015 within four weeks, keeping in view the provisions of aforementioned notification dated 29.04.2015."

3. Today, when the matter was taken up for hearing, learned counsel for the respondents produced an order dated 09.01.2017 wherein they have decided the representation dated 05.05.2015 of the applicant by giving certain reasons.

3. In the circumstances, the CP is closed. Notices issued to the alleged contemnors are discharged. However, the applicant is at liberty to question the order now passed by the respondents, if he is still aggrieved, in accordance with law. No costs.

(V.N. Gaur)
Member(A)

(V. Ajay Kumar)
Member(J)

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